
**DEPUTY SPEAKER'S
(EMOLUMENTS) ACT, 1956**

(Act No. XXII of 1956)

**THE JAMMU AND KASHMIR DEPUTY SPEAKER'S
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(EMOLUMENTS) ACT, 1956**

(Act No. XXII of 1956)

[Received the assent of the Sadar-i-Riyasat on 23rd October, 1956 and published in Government Gazette dated 1st November, 1956.]

An Act to provide for the salary and allowances of the Deputy Speaker ¹[x x x] of Jammu and Kashmir.

Be it enacted by the Jammu and Kashmir State Legislature in the Seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—²[(1) This Act may be called the Jammu and Kashmir Deputy Speaker's ¹[x x x x] (Emoluments) Act, 1956.]

³[(2) It shall come into force on such date as the Government may, by notification in the "[Government Gazette], appoint in this behalf].

2. *Definitions.*—In this Act,—

⁴[(a) "Deputy Speaker" means the Deputy Speaker of the Legislative Assembly of the Union territory of Jammu and Kashmir ;]

⁵(b) "house" includes the staff quarters and other buildings appurtenant thereto ;

⁵(c) "maintenance" in relation to a house shall include the payment of local rates and taxes and charges for electricity and water.

⁶[3. *Salary, allowances and advances of the Deputy Speaker* ⁷[xx x x].—The Deputy Speaker ⁷[x x x x] shall be entitled to the salary, allowances and advances as are payable to a Minister of State under the Jammu and Kashmir Ministers' and Ministers of State Salaries Act, 1956 and the rules made thereunder.]

1. Words "and Deputy Chairman's" omitted by S.O. 1229 (E) dated 31.03.2020.

2. Sub-section (1) substituted by Act XXII of 1957 with effect from 30th July, 1957.

* Now Government Gazette.

3. The Act came into force on 18th October, 1956 by C. O. No. 1994-C of 1956.

4. Clause (a) substituted by S.O. 1229 (E) dated 31.03.2020.

5. Renumbered by Act XXII of 1957 with effect from 30th July, 1957.

6. Substituted for sections 3, 3-A, 3-B, 3-C and 4 by Act XII of 2009, s.4, w. e. f. 9.10.1996.

7. Substituted for "Deputy Chairman" by S.O.1229 (E) dated 31.03.2020.